

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 128/MP/2016

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking direction to U.P. Jal Vidyut Nigam Limited (UPJVNL) for filing ARR and petition for determination of O & M charges in respect of Rihand Hydel Power Station (Rihand HPS) and Matatila Hydel Power Station (Matatila HPS) from 1.4.2008.

Date of hearing : 14.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : M.P. Power Management Company Limited (MPPMCL).

Respondents : U.P. Jal Vidyut Nigam Limited and Others

Parties present : Shri G. Umamathy, Advocate, MPPMCL
Shri Dilip singh, MPPMCL
Shri Atul Kumar, UPJVNL
Shri Panjul Srivastava, UPJVNL

Record of Proceedings

Learned counsel for the petitioner submitted that during the pendency of the present petition, U.P. Jal Vidyut Nigam Limited (UPJVNL) issued a notice on 9.11.2016 for disconnection of power supply from Rihand and Matatila on the premise that it is entitled to recover tariff approved by UPERC. In the said notice, UPJVNL has referred to the payment of Rs. 24.99 crore having been paid by the petitioner and balance of Rs. 24.618 crore is being sought to be raised on the premise that it is entitled to charge the tariff as determined by UPERC, ignoring the fact that it is not a sale of power but a share of power to the State of M.P. Learned counsel for the petitioner requested to pass appropriate orders restraining UPJVNL from disconnecting the power supply from Rihand and Matatila till the disposal of the present petition.

2. The representative for UPJVNL requested for time to file additional reply. The representative for UPJVNL further submitted that UJVNL shall not regulate the power supply from Rihand and Matatila till the next date of hearing.

3. The Commission directed UPJVNL to file additional reply by 30.12.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 16.1.2017. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed UPJVNL not to take any coercive action in terms of the notice dated 9.11.2016 and continue to supply power to MPPMCL till further orders.

5. The petition shall be listed for hearing on 24.1.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**